

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:443
ANSWERED ON:20.11.2009
EXPORT DUTY ON RICE
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of FINANCE be pleased to state:

- (a) whether Government imposed export duty on rice;
- (b) if so, the details in this regard during the last year 2007-08 and 2008-09;
- (c) whether imposition of export duty has adversely effected domestic exporters;
- (d) if so, the details thereof and reasons therefor;
- (e) whether some importers have threatened law suits against Indian rice exporters; and
- (f) if so, the steps taken or being taken in the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) &(b): Yes, Sir. Export duty at the rate of Rs. 8000 per tone was levied vide Notification No. 66/2008-Customs dated 10th May, 2008. The export duty was withdrawn vide Notification No. 10/2009-Customs dated 2nd February, 2009.
- (c) &(d): The contracts for export of Basmati Rice are registered by Agricultural & Processed Food Products Export Development Authority APEDA). During May 2007 to January 2008, the quantity registered for export was 10.57 lakh MT as compared to 13.52 lakh MT during May 2008 to January 2009 when the export duty was in place which indicates that exports were not adversely affected.
- (e): No such information is available with the Central Government.
- (f) Does not arise in view of (e) above.